

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 1992-93.

[Placed in Library. See No. LT 4958/93]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1992-93.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1992-93, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the Nehru Institute of Mountaineering, Uttarkashi, for the year 1992-93.

[Placed in Library. See No. LT 4959/93]

- (5) A copy of the Annual Administration Reports (Hindi and English versions) of a Cantonment Boards for the year 1992-93.

[Placed in Library. See No. LT 4960/93]

ANNUAL REPORT. ANNUAL ACCOUNTS AND REVIEW ON THE WORKING OF NATIONAL INSTITUTE OF RURAL

DEVELOPMENT, HYDERABAD FOR 1992-93.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) ON BEHALF OF SHRI RAMESHWAR THAKUR: I beg to lay on the Table : |——|

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1992-93.

- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1992-93, together with Audit Report thereon.

- (3) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Rural Development, Hyderabad, for the year 1992-93.

[Placed in Library. See No. LT 4961/93]

13.08 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :.....

(i) " In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at sitting held on the 20th December, 1993, agreed without any amendment to the Chief Election Commissioner and other Election Commissioners (Conditions of Service) Amendment Bill, 1993 which was passed by the Lok Sabha at its sitting held on the 13th December, 1993. "

(ii) " In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th December, 1993, agreed without any amendment to the Census (Amendment) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 9th December, 1993. "

13.08 1/2 hrs.

COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND
SCHEDULED TRIBES

Twenty-Fifth, Twenty-Sixth and Twenty-Eight Reports

[English]

DR. RAMESH CHAND TOMAR (Hapur)
: I beg to present a copy each of the following Reports (Hindi and English versions) of the

Committee on the Welfare of Scheduled Castes and Scheduled Tribes: |—————|

(1) Twenty-Fifth Report on Action taken by Government on the recommendations contained in the Fifth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Chemicals and Fertilizers (Department of Fertilizers) - Reservations for and employment of Scheduled Castes and Scheduled Tribes in Paradeep Phosphates Limited.

(2) Twenty-Sixth Report on Action taken by Government on the recommendations contained in the Thirteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Petroleum and Natural Gas - Reservations for and employment of Scheduled Castes and Scheduled Tribes in Gas Authority of India Limited.

(3) Twenty-Eighth Report on Action taken by the Government on the recommendations contained in the Fourteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Civil Aviation and Tourism (Department of Civil Aviation) - Reservation for and employment of Scheduled Castes and Scheduled Tribes in International Airports Authority of India.